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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 178/2023 & I.A. 4995/2023, I.A. 4997/2023, I.A. 4998/2023,
I.A. 4999/2023**

LILLIAN KRISHEN

..... Plaintiff

Through: Ms. Manju Oberoi & Mr. Sumeet
Kaur, Advocates.

versus

HARMOHINDER KAUR GUJRAL

..... Defendant

Through: Mr. Avishkar Singhvi, ASC with Mr.
Naved Ahmed & Mr. Vivek Kr.
Singh, Advocates for GNCTD.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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07.02.2024

I.A. 2025/2024

Re-notify on 12th March 2024, the date already fixed.

In the meantime, let steps be taken by the plaintiff to effect service upon the defendants.

CS(OS) 178/2023

Ms. Manju Oberoi, learned counsel appearing for the plaintiff submits that after mediation between the parties was not successful, a proposal was discussed in court, whereby it was contemplated that the plaintiff should withdraw the money deposited by the defendants in court and close the matter. Counsel however submits, that the plaintiff is unwilling to accept that proposal.



In the circumstances, Ms. Oberoi seeks time to file replication to the written statements filed in the matter.

Upon being queried, counsel submits that they received copies of the written statements some time in May 2023.

In view of above, let replication be filed to the written statements, alongwith requisite application seeking condonation of delay, which would be considered on merits, in accordance with law.

Re-notify on 12th March 2024, the date already fixed.

ANUP JAIRAM BHAMBHANI, J

FEBRUARY 7, 2024

MR